

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

CP 345/97 in
OA 465/92

(A5)

New Delhi this the 7th day of January 1998.

Hon'ble Shri S.R.Adige, Vice Chairman(A)
Hon'ble Smt.Lakshmi Swaminathan, Member (J)

In the matter of

Shri Sunee Kant Gupta,
Staff No.06989)
(Sl.No 5 in OA)
S/O Late Sh Prem Chand
R/O E-41, Preet Vihar,
Delhi-110092

Shri C.B.Sharma,
Staff No.5981
(Sl.No.6 in OA)
S/O Late Sh.Ram Prasad,
R/O 1/4545, Ram Nagar Extn.
Shahdara, Delhi-32

Sh.V.P.Kataria,
Staff No. 6029
(Sl.No 7 in OA),
S/O Late Sh. Jai Diyal Kataria,
R/O 169, Sharda Nikaten,
Pitampura, Delhi

..Applicants

(By Advocate Sh.D.R.Gupta)

VS

Shri A.V.Gokak,
Secretary,
Dept. Of Telecommunication and
Chairman, Telecom, Commission,
Sanchar Bhawan, Ashoka Road, New Delhi

Sh.N.K.Dua,
Chief General Manager, MTNL,
Khushid Lal Bhawan,
Janpath, New Delhi.

..Respondents

(By Advocate Shri V.K.Rao proxy counsel for
Sikri and Company)

O R D E R (ORAL)

(Hon'ble Shri S.R.Adige, Vice Chairman (A)

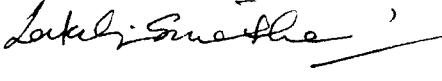
We have heard applicants counsel Shri Gupta,



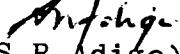
and respondents counsel Shri Rao on CP No 345/97, alleging contumacious disobedience of the Tribunals order dated 31.1.97 in OA Nos. 465/92 and 466/92.

2 Shri Rao has submitted that pursuant to the impugned order dated 31.1.97, seniority list has been finalised, and consequential benefits admissible to applicants are being worked out which will be granted within two months from today.

3 Noting the above, nothing further survives in the CP, which stands disposed of. Notices issued to respondents are discharged.


(Smt. Lakshmi Swaminathan)

Member(J)


(S.R. Adige)
Vice Chairman(A)